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OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

ORIGINAL APPLICATION NO. 298 OF 2007.

ALLAHABAD THIS THE 28TH DAY OF MARCH 2007.

HON'BLE MR. JUSTICE KHEM KARAN, V.C.

Brahmadev Prasad son of Shri Rajendra Prasad, posted as Safai Wala Khalasi in North Central Railway, Madaraha Railway Station, Tehsil-Bara, District Allahabad.

.....Applicant

(By Advocate: Sri Pramod Kumar Srivastava)

Versus.

1. Union of India through its General Manager, North Central Railway, G.M Office, District Allahabad.
2. Divisional Rail Manager (Karmik), North Central Railway, Jhansi, Uttar Pradesh.
3. Station Master, North Central Railway, Madaraha Railway Station, Tehsil Bara, District Allahabad.

.....Respondents

(By Advocate Nil)

ORDER

Heard Sri P.K. Srivastava, learned counsel for the applicant on this O.A., also perused the contents of application and papers annexed therewith.

2. The applicant has come with a case that he was inducted as Khalasi on monthly rate basis in Gote Gaon, Jabalpur under respondent's establishment as back as in the year 1983 and his services were subsequently regularized in 2001. He says that inspite of application given by him to the Authority concerned, his services prior to the regularization are not being counted for the purposes of seniority and for the purposes of other benefits. He says that his application dated 12.12.2006, copy of which is Annexure 1, is still lying with the General Manager, Uttar Madhya Railway, Allahabad.

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3. The Tribunal is of the view that there is no point in keeping this matter pending here by calling reply etc. It will be just and proper to dispose of it at the admission stage itself with a suitable direction to the respondent No.1 to pass suitable order on the representation dated 12.12.2006 (Annexure No.1) in accordance with Rule within a period to be fixed by this Tribunal.

4. So, this O.A. accordingly is disposed of at the admission stage itself with a direction to the respondent NO.1 namely General Manager, North Central Railway, Allahabad to consider and dispose of the representation dated 12.12.2006 (Annexure No.1) in accordance with relevant Rules/orders on the subject within a period of three months from the date ^{or} ^{as} certified copy of the order together with copy of the O.A is produced before him.

No costs.

✓ J.M. 28.3.07

Member-A

Vice-Chairman.

Manish/-